(ग) राज्य द्वारा कितनी धनराशि आन्तरिक साधनों से एकत्रित की जायेगी और वे विभिन्न साधन क्या हैं ?

योजना मन्त्रालय में राज्य मन्त्री (श्री मोहन धारिया) : (क) राज्य की 1972-73 की स्वीकृत वार्षिक योजना के लिए मध्य प्रदेश को केन्द्रीय सहायता के नियतन की राशि 50.83 करोड़ रुपये है।

(ख) केन्द्रीय सहायता के वर्तमान स्वरूप के अनुसार, नियतन का 70 प्रतिशत ऋण के रूप में और शेष सहायता के रूप में दिया जायेगा।

(ग) राज्य की 1972-73 की वार्षिक योजना के लिए जिन ससाधनों से, राज्य के अंशदान के रूप मे, 58.17 करोड़ रुपये की वित्तीय व्यवस्था की जायेगी, वे निम्न प्रकार हैं :—वर्तमान राजस्व का अधिशेष, 1971-72 तक के अतिरिक्त कराधान उपायों से प्राप्ति, 1972-73 में किये जाने वाले अतिरिक्त कराधानों से सम्भावित प्राप्ति, केन्द्र द्वारा किये जाने वाले अतिरिक्त कराधान में हिस्सा तथा हस्तान्तरणीय ऋण एवं बाजार ऋण।

मध्य प्रदेश के पिछड़े क्षेत्रों में उद्योगों की स्थापना

2192. श्री गंगाचरण दीक्षित : क्या औद्योगिक विकास मन्त्री यह बताने की कृपा करेंगे कि सरकारी तथा गैर-सरकारी क्षेत्र के कितने उद्योग मध्य प्रदेश के पिछड़े हुये जिले में स्थापित हैं ?

औद्योगिक विकास मन्त्रालय में उपमन्त्री (श्री सिद्धेश्वर प्रसाद) : उद्योग (विकास तथा विनियमन) अधिनियम, 1951 के अधीन मध्य प्रदेश के 34 पिछड़े जिलों में सरकारी तथा निजी क्षेत्रों में क्रमशः 19 तथा 35 उद्योग चल रहे हैं। दिनांक 31 मार्च, 1972 को राज्य के इन पिछड़े जिलों में निजी क्षेत्र में 8,632 लघु उद्योग एकक पंजीयित हैं।

Arrest of Thieves in Delhi and Goods seized from them

2193. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the total number of thieves arrested in Delhi during the last six months for committing thefts, burglaries etc ;

(b) the total value of goods seized from them ;

(c) the action taken against the persons so arrested ; and

(d) whether goods so seized have since been handed over to their actual owners and if not, the reasons therefor and when the goods are likely to be handed over to them ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN) : (a) 1208 persons were arrested in the cases of thefts and burglaries during the last six months *i.e.* from 1.2.1972 to 31.7.1972.

(b) Rs. 38,23,728.22 paise.

(c) 64 persons have been discharged. Cases of 517 persons are under investigation and 627 persons have been challaned. Of the persons challaned, 79 have been convicted, 3 acquitted and cases of 545 persons are pending trial in courts.

(d) Such property seized by the police, is returned under the orders of the court concerned. Almost all the recovered property has since been restored to its owners according to the orders passed by the courts concerned. However, in some of the cases, the property which is to be exhibited in the court during trial, has not yet been restored to the owners. The same will be restored to them on the decision of the cases or on superdari, as and when the orders are received from the courts concerned.

Construction of more Jails in Delhi

2194. SHRI SHASHI BHUSHAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is heavy rush of prisoners in the Delhi Central Jail, Tihar and that there are many irregularities being committed there ;

(b) whether Government propose to construct some more jails in the Capital ; and

(c) if so, where these jails are proposed to be located and when the land for the purpose is likely to be allotted ?